

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

No. 21785-21905 Genl./HCS/2024

Dated, Delhi the \_\_\_\_\_

04 APR 2024

**Sub: Compliance of the Minutes of the meeting held under the chairmanship of the Registrar General, Delhi High Court on 02.04.2024 at 04:30 PM in the chamber of the Registrar General, Delhi High Court.**

A Copy of the letter no. 2128-2189/DHC/Gaz/G-2/SC-Judgment/2024 dated 03.04.2024 received from Hon'ble High Court of Delhi, New Delhi, wherein it has been directed to furnish the fresh consolidated compliance reports in requisite format i.e. **Annexure-A** and **Annexure-B** (with appropriate remarks/clarifications, wherever required). Further requested to submit a consolidated report clarifying the issues highlighted by the Hon'ble Supreme court in paragraph F.9.1 of the order dated 13.02.2024 passed in afore-said matter, in a uniform format i.e. **Annexure-C**.

The same is being circulated with request to furnish the information/reports in prescribed format i.e. Annexure-'A', Annexure-'B' and Annexure-'C' **positively by tomorrow (05.04.2024) at 04:00 PM** as directed. This for information and immediate compliance to :-

1. All the Ld. DHJS, Central District, Tis Hazari Courts, Delhi dealing with criminal matters with request to send the requisite compliance information/report to this office latest by tomorrow (05.04.2024) at 04.00 P.M.
2. The Ld. Chief Metropolitan Magistrate, Central District, Tis Hazari Courts, Delhi with request to circulate the same amongst all the Magisterial courts under your kind control and send the compiled report in respect of all Magisterial Courts with request to send the requisite compliance information/report to this office latest by tomorrow (05.04.2024) at 04.00 P.M.
3. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no. DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

*Barkha Gupta*  
(BARKHA GUPTA)

Officer-in Charge, Genl. Branch, (C)  
District Judge, (Comm. Court)  
Tis Hazari Courts, Delhi.

Encl.: As above.

*Kamla*  
04/04/24

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 2128-2189 /DHC/Gaz/G-2/SC-Judgment/2024

Dated: 04 April 2024



From:

The Registrar General,  
High Court of Delhi,  
New Delhi-110003.

To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
11. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.

**Sub: Minutes of the meeting held under the chairmanship of the Registrar General, Delhi High Court on 02.04.2024 at 4:30 PM in the chamber of the Registrar General, Delhi High Court**


Sir/ Madam,

I am directed to forward herewith a copy of extract of the Minutes of the meeting dated 02.04.2024 held under the chairmanship of the Registrar General regarding compliance of the directions issued by the Hon'ble Supreme Court of India in the matter of "Satender Kumar Antil v. Central Bureau of Investigation" for information and necessary compliance.

I am further directed to request you to furnish the fresh consolidated compliance reports in requisite format i.e Annexure-A and Annexure-B (with appropriate remarks/clarifications, wherever required). You are further requested to submit a consolidated report clarifying the issues highlighted by the Hon'ble Supreme Court in paragraph F.9.1 of the order dated 13.02.2024 passed in afore-said matter, in a uniform format i.e Annexure-C.

You are further directed to furnish the afore-said report **latest by 06.04.2024 without fail.**

Yours faithfully,

  
(S.S. Bhatnagar)  
Joint Registrar (Gazette-IB)  
For Registrar General.

Encl: As above.

OIC (Genl.)

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Pn. DESJ (HQs)  
08/04/24

(2)

**MINUTES OF THE MEETING HELD IN THE CHAMBER OF THE REGISTRAR GENERAL, DELHI HIGH COURT TO CONSIDER THE MATTER REGRADING COMPLIANCE OF THE DIRECTIONS PASSED BY THE HON'BLE SUPREME COURT IN SLP (CRIMINAL) 5191/2021 TITLED AS "SATENDER KUMAR ANTIL VS. CENTRAL BUREAU OF INVESTIGATION" ON 02.04.2024 AT 04:30 PM.**

**PRESENT:** Mr. Kanwal Jeet Arora, Registrar General  
Mr. Pawan Kumar Jain, Registrar (Vigilance)  
Dr. Saurabh Kulshreshtha, OSD/ Registrar (Gazette-II)  
Ms. Namrita Aggarwal, OSD/ Registrar (CFM)  
Mr. Ravinder Singh, Joint Registrar (SCMS)

**INVITEES:**

Mr. Sanjay Garg - 1, Principal District & Sessions Judge (HQs),  
Tis Hazari Courts, Delhi.  
Mr. Vimal Kumar Yadav, Principal District & Sessions Judge, New  
Delhi District, Patiala House Courts, Delhi.  
Mr. Praveen Kumar, Principal District & Sessions Judge, South  
West District, Dwarka Court Complex, New Delhi.  
Mr. Vinod Kumar, Principal District & Sessions Judge, West  
District, Tis Hazari Court, New Delhi.  
Ms. Shail Jain, Principal District & Sessions Judge, East,  
Karkardooma Court Complex, New Delhi.  
Ms. Madhu Jain, Principal District & Sessions Judge, South  
District, Saket Court Complex, Delhi.  
Ms. Renu Bhatnagar, Principal District & Sessions Judge, Shahdara  
District, Karkardooma Court Complex, Delhi.  
Mr. Virender Kumar Bansal, Principal District & Sessions Judge,  
North West District, Rohini Court Complex, Delhi.  
Ms. Seema Maini, Principal District & Sessions Judge, North  
District, Rohini Court Complex, Delhi.  
Ms. Anju Bajaj Chandna, Principal District & Sessions Judge-cum-  
Special Judge (PC Act) (CBI), RACC, New Delhi.  
Mr. Rajneesh Kumar Gupta, Principal District & Sessions Judge,  
South East District, Saket Court Complex, Delhi.  
Ms. Sarita Birbal, Principal District & Sessions Judge, North East  
District, Karkardooma Court Complex, New Delhi

S. No.	AGENDA	MINUTES
1.	To consider the matter regarding compliance of the directions passed in SLP (Criminal) 5191/2021 titled "Satender Kumar Antil v. Central Bureau of Investigation"	<p>The issues regarding compliance of the directions issued by the Hon'ble Supreme Court in SLP (Criminal) 5191/2021 titled "Satender Kumar Antil v. Central Bureau of Investigation" were discussed.</p> <p>The Registrar General briefly explained the directions issued by the Hon'ble Supreme Court in the matter and emphasized that all the directions issued by the Hon'ble Supreme Court in the aforesaid matter need to be strictly and scrupulously complied with by all the Judicial Officers.</p> <p>The Registrar General referred to the previous compliance reports filed by various District Courts in the matter and also to the discrepancies pointed out/ issues highlighted by the Hon'ble Supreme Court with respect to the said reports vide order dated 13.02.2024 and requested all the Principal District and Sessions Judges to submit a report in a uniform format clarifying the issues highlighted by the Hon'ble Supreme Court in paragraph F.9.1 of the aforesaid order dated 13.02.2024, with respect to their respective districts.</p> <p>The Registrar General further requested the Principal District and Sessions Judges to hold meetings with the Judicial Officers so as to sensitize them regarding the directions passed in the aforesaid case and the need for filing proper compliance reports/ clarificatory reports in the matter.</p>

(A)

		<p>The Registrar General further requested the Principal District and Sessions Judges to ensure that fresh compliance reports (consolidated district-wise) in the requisite formats (with appropriate remarks/clarifications, wherever required) are forwarded to this Court latest by 06.04.2024. It was further requested that the judicial officers as well as by the concerned Principal District and Sessions Judge shall ensure that the reports are correct and do not have any discrepancy and the correctness of the reports shall be certified in writing by the judicial officers as well as by the concerned Principal District and Sessions Judge.</p> <p>The Registrar General further requested the Principal District and Sessions Judges to convene regular follow-up meetings in this respect for monitoring the compliance.</p>
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Submitted for approval.

Dr. Saurabh Kulshreshtha  
OSD/ Registrar (Gazette II)

~~Registrar (Vigilance)~~

Registrar General



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ANNEXURE 'B'

<i>PART B (giving details District and Court wise)</i>						
<i>S. No</i>	<i>District</i>	<i>No. of Undertrial Prisoners identified who are unable to comply with the bail condition (list be also annexed) [para 73(h)]</i>	<i>Whether the undertrial prisoners mentioned in column 3 have been informed about their right u/s 440 (2) CrPC</i>	<i>Total no. of application received under section 440(2) CrPC (list to be annexed)</i>	<i>Number of Regular bail application not decided within 2 weeks of Institution</i>	<i>Number of anticipatory bail application not decided within six weeks of institution.</i>

CLARIFICATIONS

S. No	Name of the Judicial Officer(s)	(i) In terms of directions contained in para 100.2 and 100.3, there is a contrary stand that conditions in relation to Sections 41 and 41-A of Cr.P.C and Amesh Kumar (supra) have been complied with, yet bail has been granted.	(ii) In terms of directions contained in para 100.5, there is part compliances as per chart 'A', however certain courts have not complied with the same.	(iii) In terms of directions contained in para 100.6, there is part compliance in the districts as per the affidavit.	(iv) In terms of directions contained in para 100.8 and 100.9, the High Court should inform this Court as to the steps taken for a list of identified prisoners who are unable to comply with bail conditions and what steps have been taken to alleviate this situation.	(v) In terms of directions contained in para 100.9, it has been disclosed that bail applications under Section 440 of Cr.PC have not been received in relation to prisoners.	(vi) To inform on whether the judgment in Satender Kumar Antil (supra) is being applied to petitions U/s 438 of Cr.P.C